

SL. No.17

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)

CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 06.02.2024 AT 10:30 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (IBC)/1442/2023, IA (IBC)/1412/2023, IA (IBC)/1272/2023, IA (IBC)/1273/2023, IA (IBC)/1707/2023 in CP(IB) No.402/7/HDB/2020
NAME OF THE COMPANY	DQ Entertainment (International) Ltd
NAME OF THE PETITIONER(S)	Export-Import Bank of India
NAME OF THE RESPONDENT(S)	DQ Entertainment (International) Ltd
UNDER SECTION	7 of IBC

ORDER

IA (IBC)/1442/2023

Present: Ld. Counsel Mr. M. Maharshi Viswaraj for the Applicant.
Ld. Counsel Mr. Chandra Shekar for the Respondent.

For filing of Counter, **matter is adjourned to 06.03.2024.**

IA (IBC)/1412/2023

Present: Ld. Counsel Mr. M. Maharshi Viswaraj for the Applicant.
None for the Respondent.

Ld. Counsel for the Applicant is directed to file proof of service. **Matter is adjourned to 06.03.2024.**

IA (IBC)/1272/2023

Present: Ld. Counsel Mr. M. Viswaraj for the Applicant.
Ld. Counsel Mr. A. Chandra Shekar for the Respondents No. 1 &2.
Ld. Counsel Mr. G. Bhupesh for the Respondents No. 3&4.
None for the Respondent No. 5.

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Counters of the Respondents No. 3 & 4 has already been filed. Counters of Respondents No. 1& 2 e-filed. Let physical copy be filed. Despite service of Respondent No. 5, none present. Hence Respondent No.5 is set ex-parte. Rejoinder if any, be filed within 7 days. **Matter is adjourned to 06.03.2024.**

Contd...

(2)

IA (IBC)/1273/2023

Present: Ld. Counsel Mr. M. Viswaraj for the Applicant.

Ld. Counsel Mr. A. Chandra Shekar for the Respondents No. 1 & 2.

Ld. Counsel Mr. G. Bhupesh for the Respondents No. 3& 4.

Counters of the Respondents No. 1 & 2 has already been filed. Counters of Respondents No. 3& 4 e-filed. Let the physical copy be filed. Despite service of Respondent No. 5 none present. Hence Respondent No.5 is set ex-parte. Rejoinder if any, be filed within 7 days. **Matter is adjourned to 06.03.2024.**

IA (IBC)/1707/2023

Present: Ld. Counsel Mr. M. Maharshi Viswaraj for the Applicant.

None for the Respondent.

Pleadings stand completed. **Matter is adjourned to 06.03.2024.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)